

Parliamentary Panel Moots SRO to Regulate Crypto Until Law Enacted

Standing Committee bats for a statutory framework given unique nature of tokens and risks

Sugata Ghosh

Mumbai: A self-regulatory organisation (SRO) may serve as an interim mechanism till India has a law to govern cryptocurrencies. Such an SRO should operate under the oversight of one of the regulators, according to a Parliamentary panel report submitted this week.

While crypto profits and deals are taxed, and crypto trading platforms share transaction data with the central anti-money laundering agency, no dedicated statute or regulatory framework exists for crypto.



decentralised finance (DeFi) tokens.

"The crypto industry is probably in favour of an SRO. However, given unique risks involving money laundering, terror financing, borderless transactions, stablecoin-based dollarisation, and tax evasion, it's important that at least one of the central regulators like RBI or Sebi takes a serious oversight,"

said a senior industry person. With international organisations like the Financial Action Task Force (FATF), Bank for International Settlements (BIS), and IMF having warned about these risks, many consider a strong sovereign crypto regulatory framework a national security necessity. An industry self-regulation can thus only be a temporary exercise.

The proposed SRO framework, the committee said, should prescribe minimum standards of governance, transparency, disclosure, investor protection, grievance redressal, compliance with prescribed codes of conduct and appropriate regulatory oversight, so as to mitigate risks arising from a regulatory void.

The collapse of FTX, which was one of the world's largest crypto exchanges with operations in the US, in November 2022, brought to the fore how misuse of customer funds can cripple crypto house. In the absence of regulations, crypto platforms may have extensive control over customer assets.

"Customer funds must be legally segregated from company funds and regularly audited by the Government of India, because collecting crypto taxes while ignoring custody and consumer protection may leave investors dangerously exposed," said another person.

FROM 52-WEEK HIGH TO 52-WEEK LOW IN EIGHT MONTHS

Cigarette Tax Hike Stubbed Out ITC's Share Gains: Puri

To counter impact via calibrated price hikes, new launches and business diversification

Our Bureau



Kolkata: The nearly 70% recent increase in cigarette taxation has weighed heavily on ITC's share price, prompting the company to "roll up its sleeves" to counter the impact through calibrated price increases, a slew of new product launches in the cigarette category and higher investments in its non-cigarette businesses, chairman and managing director Sanjiv Puri said.

"The drop in the share price has been consequent to the changes in cigarette taxation since February. This has been a historical trend. Before the tax hike, ITC's share price had crossed ₹400," Puri told shareholders, which should even-

tually be reflected in the stock's performance. "The huge increase in taxation is a challenge, but we are taking appropriate steps to deal with the situation. This includes calibrated approach in price hike to minimise the losses to illicit cigarettes and re-architect the portfolio through innovation and the launch of multiple new SKUs," he said.

Tax arbitrage with illicit cigarettes remains a major concern, as repeated tax increases have fuelled the growth of the illegal market, where products evade taxes and are often sold at a fraction of the price of legal cigarettes.

Puri said cigarettes are taxed nearly 50 times more than several other tobacco products, and the company is engaging with policymakers to highlight this disparity. While ITC commands more than 75% of the legal cigarette market, the company has been steadily diversifying into FMCG, agri-business and paperboards and packaging to reduce its dependence on cigarettes.

Real Estate Finds its Footing Despite Global Headwinds

The Real Deal

76% see office completions holding steady or rising
74% expect home prices to stay firm or rise
81% expect rents to remain stable or improve



Source: Knight Frank-NAREDCO survey

Kaishab Babar

Mumbai: India's real estate sector is showing early signs of stabilisation after a sharp deterioration in sentiment earlier this year, according to a survey by stakeholders indicating that global uncertainties continue to weigh on the market but are no longer worsening at the same pace.

While the residential market is entering a phase of normalisation following multiple years of sustained growth, robust office leasing activity and resilient domestic economic fundamentals continue to underpin confidence in the sector's long-term outlook, according to a survey by Knight Frank and the National Real Estate Development Council (NAREDCO). The latest sentiment score, based on the responses of more than 100 industry stakeholders for the quarter ended June, slipped marginally to 48 from 49 in the previous quarter, remaining in the pessimistic zone.

The future sentiment score, however, remained unchanged at a neutral 50, suggesting that

the sharp deterioration witnessed in the previous quarter has levelled off as stakeholders expect prevailing challenges to persist over the next six months.

"The real estate sector continues to navigate a complex global environment characterised by geopolitical tensions, inflationary pressures and volatile energy markets."

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUREKHA HOSPITAL AND RESEARCH CENTRE PRIVATE LIMITED.

RELEVANT PARTICULARS

1. Name of corporate debtor: SUREKHA HOSPITAL AND RESEARCH CENTRE PRIVATE LIMITED

2. Date of incorporation of corporate debtor: 28/02/2011

3. Authority under which corporate debtor is incorporated: ROC, Ranchi incorporated registered

4. Corporate identity No./ Limited Liability Identification No. of corporate debtor: U85101UP2011PTC014711

5. Address of the registered office and principal office of corporate debtor: Holding No. 143, Khata No. 33, Plot No. 1031, Thana No. 247 Dhruva, Ward No. 54, Panch Nagar, Ranchi, Jharkhand, India, 834003

6. Insolvency commencement date in respect of corporate debtor: 22nd July 2024 (Order received on 23-07-2024)

7. Estimated date of closure of insolvency resolution process: 16th January 2027

8. Name and registration number of the insolvency professional acting as interim resolution professional: Surendra Kumar Agarwal, BBIPA-0911P-P00052017-181401

9. Address and e-mail of the interim resolution professional, as registered with the Board: Bhawan Enclave, 3D, 99C, Gish Ghosh Road, Liuh, Howrah - 711204, West Bengal. Email: csurak@hospital@gmail.com

10. Address and e-mail to be used for correspondence with the interim resolution professional: Bhawan Enclave, 3D, 99C, Gish Ghosh Road, Liuh, Howrah - 711204, West Bengal. Email: csurak@hospital@gmail.com

11. Last date for submission of claims: 31st August 2024

12. Classes of creditors, if any, under classed: Name the classes as per the available information with IIRP

13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class: • 1NA • 3NA

14. Relevant Forms and Details of authorized representatives are available at: Web-link: www.ibbi.gov.in/home/downloads Physical Address: Bhawan Enclave, 3D, 99C, Gish Ghosh Road, Liuh, Howrah - 711204, West Bengal. Email: csurak@hospital@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Surekha Hospital and Research Centre Private Limited on 22nd July 2024.

The creditors of Surekha Hospital and Research Centre Private Limited, are hereby called upon to submit their claims with proof on or before 31st August 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in paper, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class specifically class in Form CA.

Submission of false or misleading proof of claim shall attract penalties.

IIRP of Surekha Hospital and Research Centre Private Limited Reg No. BBIPA-0911P-P00052017-181401 AFA No. AA114010231226198608 valid till 31st December, 2026 Bhawan Enclave, 3D, 99C, Gish Ghosh Road, Liuh, Howrah - 711204, West Bengal

Date: 23/07/2026 Place: Howrah

WAAREE RTL
Execution with Pace & Comfort

Built On Execution Proven by Performance

REVENUE FROM
UNAUDITED
+53.23 %
Y-O-Y

EBITDA GROWTH
UNAUDITED
+47.58 %
Y-O-Y

PAT GROWTH
UNAUDITED
+37.70 %
Y-O-Y

STATEMENT OF UNAUDITED FINANCIAL RESULTS (CONSOLIDATED & STANDALONE) FOR THE QUARTER ENDED JUNE 30, 2026

Particulars	CONSOLIDATED			STANDALONE		
	30-06-2026	31-03-2026	30-06-2025	30-06-2026	31-03-2026	30-06-2025
	UNAUDITED	AUDITED	UNAUDITED	UNAUDITED	AUDITED	UNAUDITED
1. Total Income	92,952.52	1,10,844.31	60,801.54	3,35,184.78	81,624.82	1,10,999.21
2. Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	16,339.08	20,808.60	11,657.44	63,961.02	15,674.26	20,968.57
3. Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	16,339.08	20,808.60	11,657.44	63,961.02	15,674.26	20,968.57
4. Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	11,897.62	15,570.74	8,638.94	47,863.59	11,488.69	15,731.26
5. Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	11,898.12	15,595.52	8,638.94	47,819.30	11,488.69	15,756.04
6. Equity Share Capital	2,086.92	2,086.92	2,084.93	2,086.92	2,086.92	2,086.92
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				91,295.60		91,861.23
8. Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) -						
1. Basic (IN INR)	11.11	14.96	8.29	45.91	10.97	15.11
2. Diluted (IN INR)	11.09	14.94	8.27	45.86	10.95	15.05

Notes:
1) The above Financial Results for quarter ended June 30, 2026 were reviewed by the Audit Committee and then approved by the Board of Directors at their respective meetings held on July 23, 2026.
2) This is an extract of the detailed format of Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the above Financial Results are available on the website of the Stock Exchanges | www.sebiindia.com and on the Company's website www.waareertl.com

CIN: L93000MH1999PLC120470 | Register Office: 504, Western Edge-1, Western Express Highway, Borivali(E), Mumbai - 400 066.
Web: www.waareertl.com | Email: info@waareertl.com

CELEBRATING SUCCESS THAT RUNS IN THE FAMILY

The ET Family Business Awards recognise those enterprises that have transformed legacy into leadership.

360°
THE ECONOMIC TIMES
FAMILY BUSINESS
AWARDS

 Prathap Reddy Family Business of the Year (Mega)	 Girish Tanti Turnaround Triumph	 Ravi Jaipuria Excellence in Investor Value Creation	 Ramesh Juneja Make in India Champion	 Shashi Kiran Shetty Excellence in Digital Transformation
 Anu Aga Sustainability Champion	 Thomas John Muthoot Family Business of the Year (Large)	 Cyrus Poonawalla Philanthropic Leadership	 Pavan Jain Family Business of the Year (Emerging Titans)	 Arvind Poddar Export Champion
 Torrent Pharmaceuticals NextGen Business Leader (Male)	 Aster DM NextGen Business Leader (Female)	 Kirloskar Brothers NextGen Business Leader (Female)		

Scan to discover the families shaping the future of business.

PR.NO.385722 Urban Development(26-27):D

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUKRITI HOSPITAL AND RESEARCH CENTRE PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUKRITI HOSPITAL AND RESEARCH CENTRE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/02/2011
3.	Authority under which corporate debtor is incorporated /registered	ROC Ranchi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110JH2011PTC014711
5.	Address of the registered office and principal office if any of corporate debtor	Holding No. 143, Khata No. 33, Plot No. 1031, Thana No. 247 Dhurwa, Ward No. 54, Patel, Nagar., Ranchi, Jharkhand, India, 834003
6.	Insolvency commencement date in respect of corporate debtor	20 th July 2026 (Order received on 23-07-2026)
7.	Estimated date of closure of insolvency resolution process	16 th January 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Surendra Kumar Agarwal, IBBI/IPA-001/IP-P00825/2017-18/11401
9.	Address and e.mail of the interim resolution professional, as registered with the Board	Bhawani Enclave, 3D, 99C Girish Ghosh Road, Liluah, Howrah -711204 surendraca@gmail.com
10.	Address and e . mail to be used for correspondence with the interim resolution professional	Surendra Kumar Agarwal Bhawani Enclave, 3D, 99C Girish Ghosh Road, Liluah, Howrah -711204 E-mail: cirpsukritihospital@gmail.com
11.	Last date for submission of claims	3 rd August 2026
12.	Classes of creditors, if any, under clause (b) of sub-section 6A of section 21, ascertained by the interim resolution professional	Name the class(es) Nil as per the available information with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	· 1 NA · 2 NA · 3 NA
14.	Relevant Forms and	Web link: www.ibbi.gov.in/home/downloads Physical Address: Bhawani Enclave, 3D, 99C Girish Ghosh Road, Liluah, Howrah - 711204 E-mail: cirpsukritihospital@gmail.com

	Details of authorized representatives are available at:	NA
--	---	----

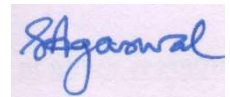
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sukriti Hospital and Research Centre Private Limited** on 20th July 2026.

The creditors of **Sukriti Hospital and Research Centre Private Limited**, are hereby called upon to submit their claims with proof on or before **3rd August 2026** to the interim resolution professional at the address mentioned against entry No 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means

A financial creditor belonging to a class, as listed against the entry No 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class specify class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties



Surendra Kumar Agarwal

IRP of Sukriti Hospital and Research Centre Private Limited

Reg No IBBI/IPA-001/IP-P00825/2017-18/11401

AFA No: AA1/11401/02/311226/108608 valid till 31st December, 2026

Bhawani Enclave, 3D, 99C Girish Ghosh Road,

Liluah, Howrah- 711204, West Bengal

Date : 23/07/2026

Place : Howrah